

BEFORE THE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE, CHENNAI****Application No.258 of 2017 (SZ)**

In the matter of

National Highways Authority of India
(Ministry of Road Transport & Highways)
Project Implementation Unit – Bangalore
Bangalore 560 073
Rep. by its GM(T) & Project Director
R.K. Suryawanshi

.. Applicant

Vs.

1. State of Karnataka
Vidhana Soudha
Bangalore
through its Chief Secretary
2. Lake Development Authority
(Karnataka Lake Conservation and Development Authority)
Parisara Bhavan
Bangalore
thro. its Chief Executive Officer
3. Karnataka State Pollution Control Board
Parisara Bhavan
Bangalore
through its Chairman
4. Inspector General of Police & Additional
Commissioner of Police (Traffic),
Bangalore City
Bangalore

Counsel appearing for applicant

M/s. Agnus Law

ORDER

Present

Hon'ble Shri Justice M.S. Nambiar, Judicial Member

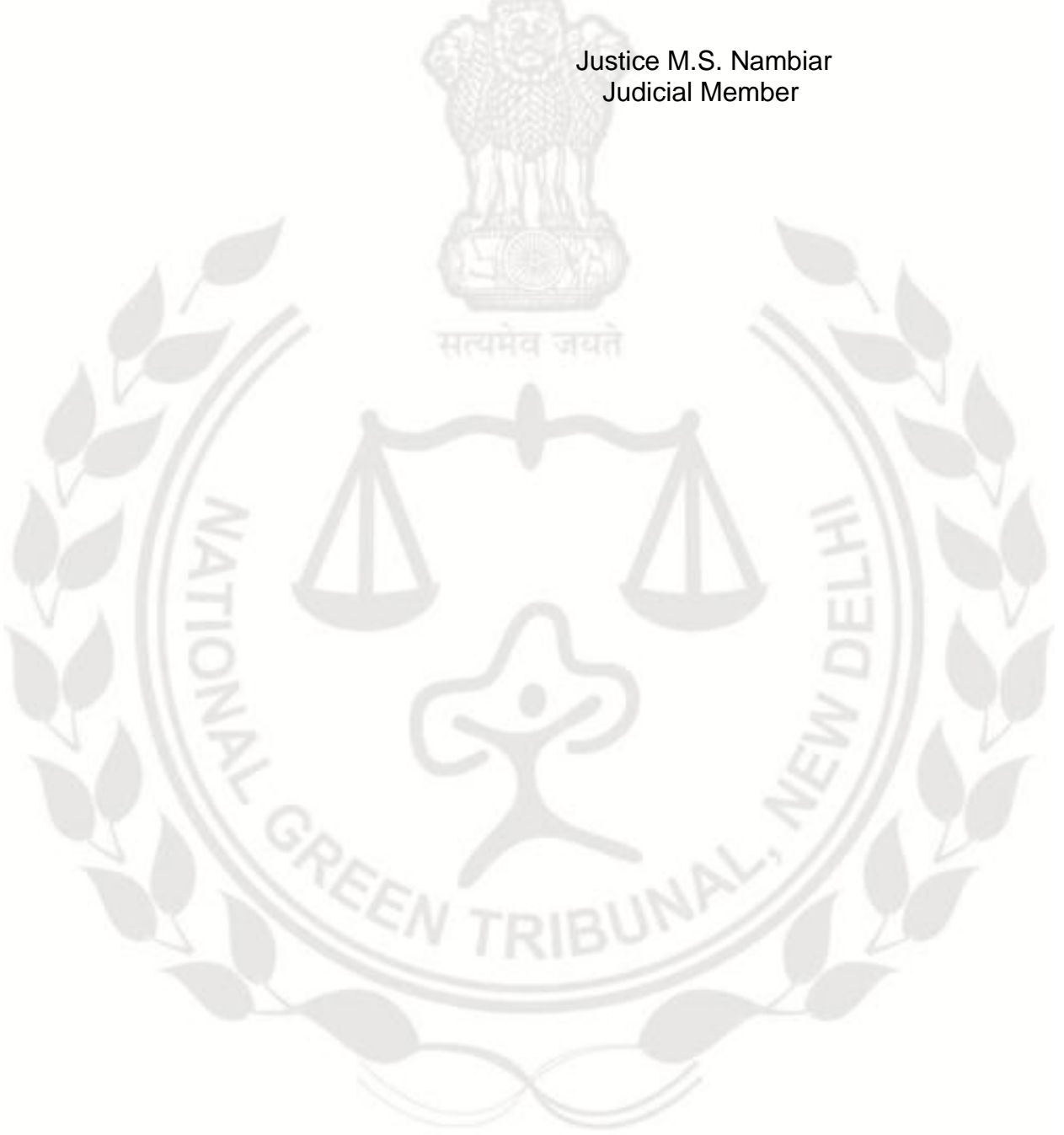
24th November, 2017

Learned counsel appearing for the applicant submits that as the order which persuaded the Lake Development Authority, the 2nd respondent, to direct to seek permission of the National Green Tribunal is the order passed by the Principal Bench, the applicant be permitted to withdraw the application with liberty to approach the Principal Bench.

Permission is granted to withdraw with the liberty sought for.

The application is dismissed as withdrawn. No order as to cost.

Justice M.S. Nambiar
Judicial Member



NGT